

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

**REMINDER - I**

To

The Principal District & Sessions Judge,  
Jammu/Ramban/Kishtwar/  
Budgam and Pulwama.

No.: 34910 / Sts. Dated. 29-08-2018.

Sub:- **Rajya Sabha Starred/Unstarred question No. 2031 regarding the "Percentage of cases pending in various courts where central Government is a party and the number of cases pending in Courts.**

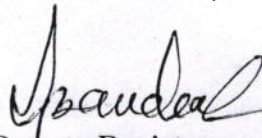
Sir,

Kindly refer to this Registry's Letter No. **32350-72/Sts.** dated **10-08-2018** on the subject cited above, that the requisite information is still awaited from your side despite lapse of more than **TWO** weeks.

In this connection, you are once again requested to provide the said information to this Registry on or before **01-09-2018** positively through return by e-mail [hcjmu@nic.in](mailto:hcjmu@nic.in) or Tele-fax No. **0194-2506639** so, that we may be able to transmit the same to the concerned quarter as desired.

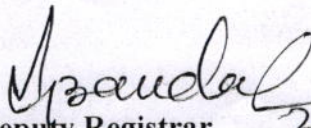
The matter may be treated as **Most Urgent**.

Yours faithfully'

  
Deputy Registrar **29/8**  
*lc*  
*29/8/18*

No. 34911-14 Sts. Dated: 29-08-2018.

Copy to :- Incharge NIC for uploading the same on the High Court website.

  
Deputy Registrar **29/8**  
*lc*  
*29/8/18*

Urgent